

**Government of Jharkhand**  
**COMMERCIAL TAXES DEPARTMENT**

File No.- Va0 Kar/GST/16/2017-4022

/Ranchi, Dated-03/11/2017

Order No. 05/2017-GST

**Subject: Extension of time limit for intimation of details of stock held on the date preceding the date from which the option for composition levy is exercised in FORM GST CMP-03**

In exercise of the powers conferred by sub-rule (4) of rule 3 of the Jharkhand Goods and Services Tax Rules, 2017 read with section 168 of the Jharkhand Goods and Services Tax Act, 2017 (hereafter referred to as “the Act”), on the recommendations of the Council, and in supersession of Order No. 04/2017-GST dated 29<sup>th</sup> September, 2017, the period for intimation of details of stock held on the date preceding the date from which the option to pay tax under section 10 of the Act is exercised in **FORM GST CMP-03** is extended till 30<sup>th</sup> November, 2017.

(K.K. Khandelwal)  
Principal Secretary-cum-Commissioner,  
Commercial Taxes Department,  
Jharkhand, Ranchi